

<b>Name of the Corporate Debtor</b>	Indian Steel Corporation Limited	<b>Date of commencement of CIRP</b>	06-10-2021	<b>List of creditors as on:</b>	11-03-2022
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**List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)**

Sl No.	Name of Creditor	Details of Claim received		Details of claims admitted					Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of Claims not admitted	Amount of Claims under verification	Remarks, if any	
		Date of receipt	Amount Claimed	Amt of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether Related Party?						% Voting Share in CoC
1	India Resurgence ARC Private Limited	19-10-2021	19,48,63,16,581	19,45,19,82,075	Term loan, fund based working capital, non-fund based working capital	19,45,19,82,075	17,44,28,80,743	No	71.78%	-	-	3,43,34,506	-	-
2	Punjab National Bank	25-10-2021	5,57,05,46,185	5,44,93,63,986	Term loan, letter of credit and bank guarantee, cash credit facility	5,44,93,63,986	31,37,92,162	No	20.11%	-	-	12,11,82,198	-	-
3	Jammu and Kashmir Bank Limited	19-10-2021	1,64,21,37,116	1,64,09,00,415	Term loan, working capital facility, legal charges	1,64,06,87,220	1,64,06,87,220	No	6.06%	-	-	12,36,701	-	-
4	IDBI Bank Limited	20-10-2021	37,86,23,509	37,43,76,796	Working capital facility	37,43,76,796	37,43,76,796	No	1.38%	-	-	42,46,713	-	-
5	Union Bank of India	27-10-2021	19,18,86,842	18,14,50,054	Working capital facility	18,14,50,054	18,14,50,054	No	0.67%	-	1,04,36,788	-	-	*
			<b>27,26,95,10,232</b>	<b>27,09,80,73,326</b>		<b>27,09,78,60,131</b>	<b>19,95,31,86,975</b>		<b>100%</b>		<b>1,04,36,788</b>	<b>16,10,00,118</b>		

Amount in Rs

\* The financial creditor has appropriated INR 2,38,58,615 from the current account of the Corporate Debtor after the date of the Admission Order i.e. the insolvency commencement date. The IRP has requested the creditor to refund this relevant adjusted amount. The claim amount may be updated as and when the financial creditor refunds the adjusted amount to the Corporate Debtor and files an amended claim with IRP/RP.